F.No. 450/147/98-Cus. IV

Circular No. 36/99-Cus dated 24/6/1999

Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs, New Delhi

Subject: Simplified procedure for clearance and examination of export and import cargo at Air Cargo Complexes.

I am directed to refer to Board"s Circular No. 89/98-Cus., dated the 3rd December,1998 on the subject mentioned above and to say that doubts have been raised regarding applicability of Paragraph 2(c) of the said Circular to the Air Cargo Complexes other than the Air Cargo complex, New Delhi.

2. The issue has been examined by the Board and it is clarified that the said Circular is applicable to all the Air cargo Complexes. Further, it has been decided to substitute Para 2 (c) of the said Circular as follows:- "2(C):-Henceforth export cargo will be received in all the cargo terminals upto 9.00 PM and delivery of import cargo will also be allowed upto 8.00 PM." 3. These changes may kindly be brought to the notice of all officers by way of issuing suitable standing order. The difficulty, if any, may kindly be brought to the notice of the Board.

Sd/-(Rajendra Singh) Under Secretary to the Govt. Of India